

Addition to ensure better administration of Justice in the Listing Scheme regarding linking of Bail/Suspension of Sentence matters.

In furtherance of the Listing Scheme, dated 09.01.2015, as directed, to ensure better administration of Justice, proper utilization of time resource of all the duty holders, facilitating the office of the Advocate General to ensure production of case diary in Courts wherever it is so directed and taking instructions from the I.O. relating with the same Crime and expeditious disposal of bail applications under Section 438 or 439 Cr.P.C. arising from the same Crime Number of the same Police Station and applications for Suspension of Sentence under Section 389 (1) or 397 (1) of Cr.P.C. arising from the same Judgment, filed by the different accused persons/ appellants/applicants separately shall be connected/linked (as per Roster/assignment) along with the first such application to be included in the daily list and for being listed before the same Hon'ble Judge(s) irrespective of the date of their institution by different co-accused persons/co-appellants/co-applicants.

All such linked matters shall be listed under one Serial Number (with sub-numbers thereof) in the daily list and not separately. The Registrar (IT) also is directed to ensure such compliance with immediate effect.

Sd/-
(Manohar Mamtani)
Principal Registrar (Judicial)
24.07.2015

HON'BLE THE CHIEF JUSTICE

Sd/-